

1. Charge chrome commercial grade —	150 MT
2. Charge chrome waste	350 MT
3. Slag — —	701.06 MT

Out of the above quantities, 17 consignments aggregating to 186.814 MT charge chrome waste had, till July 1983, been cleared into the domestic tariff area. During this period, i.e. upto the end of July 1983, the unit had not effected any exports. On receipt of complaints in July 1983, the Central Board of Excise & Customs directed the Collector of Central Excise, Bhubaneswar not to allow any further clearance of any material from this unit into the domestic tariff area.

A show cause notice was also issued to the party by the Export Commissioner. Detailed examination of the reply received from the party has not yet been completed.

The transactions of the party have also been subjected to detailed audit and preventive checks by the Customs. These reveal a number of irregularities which have to be properly analysed before specific offences under various Acts are identified and adjudicated. The Collector is taking necessary further action in the matter.

#### Loans advanced by Banque Nationale De Paris

\*217. DR. BAPU KALDATE:

SHRI SUSHIL CHAND  
MOHUNTA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a foreign bank, viz. Banque Nationale de Paris, Bombay had lost Rs. 3,10,000/- loaned to M/s. Chhabria Group consisting of — Systems Communications, account number 4083; Sai Enterprises, account number 4101; Sai Electronics, account number 4100; Chhabria International account number 4104; Systems Communications Private Limited, account number 6290 and Sai Services account number 4249; and

(b) whether the present rules governing the foreign banks have allowed

their branches to advance such huge amount of loans to Indian Arms without the knowledge of the Reserve Bank?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) in accordance with usages and practices customary among bankers, the affairs of individual constituents of the bank cannot be divulged.

(b) Foreign banks, like Indian banks are governed by the provisions of the Credit Authorisation Scheme.

#### Progress regarding wage revision of LIC class I officers

\*218. SHRI R. RAMAKRISHNAN: Will the Minister of FINANCE be pleased to refer to the answer to Un-starred Question 296 given to the Rajya Sabha on the 28th February, 1984 and state what progress has since been made in settling the demands for revision of pay scales, D.A. etc. of the Class I L.I.C. Officers?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): The Officers of L.I.C. filed writ petition in the Supreme Court, in November, 1982 against the non-revision of scales of pay and inadequacy of the Adjustment Allowance released in August, 1982. The matter is still *sub-judice*.

#### Landing of a Pakistani aircraft at Mukerian

\*219. SHRI RAMCHANDRA  
BHARADWAJ:

SURI ADINARAYANA  
REDDY

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a Pakistani aircraft landed at Mukerian in Hoshiarpur district of Punjab on the 18th April 1984

(b) whether it is also a fact that prior to this incident there have been several incidents of air violations by Pakistani aircraft;